

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-300(PB)/2020

IN THE MATTER OF:

Asset Care and Reconstruction Enterprises Ltd. Applicant/petitioner
v.
Sare Gurugram Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 14.09.2020

ORDER

Hon'ble Actg President is on leave. Accordingly, the matter is adjourned to 05.10.2020.



(Nirmala Vincent)
Court Officer

14.09.2020
Ritu Sharma